

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:1469
ANSWERED ON:01.08.2000
SALE OF UNITS BY STEEL AUTHORITY OF INDIA LIMITED
M.V.CHANDRASHEKHARA MURTHY

Will the Minister of STEEL be pleased to state:

- (a) whether the SAIL have decided to sell off some of the non-core units;
- (b) if so, the details of such non-core units and value thereof;
- (c) the reasons therefor;
- (d) whether the sale of these units is part of disinvestment proposal of Steel Authority of India Limited; and
- (e) if so, the details in this regard?

Answer

MINISTER OF STATE FOR STEEL (SHRI BRAJA KISHORE TRIPATHY)

(a) to (c): In view of its unsatisfactory liquidity position, and with a view to improving long term competitiveness, SAIL has decided to concentrate on its core business and to separate such activities/units which are either unviable or non-core and ancillary to its main business.

Accordingly, SAIL has initiated the process of conversion of the following assets into joint ventures while protecting the jobs of the existing employees :

i) Power Plants at Bokaro, Durgapur and Rourkela

- 2x60 MW Captive power plant - II at Rourkela Steel Plant and the Central Power Training Institute at Rourkela
- 2x50 MW Captive power plant - II at Durgapur Steel Plant
- 122 MW (2x55 MW + 12 MW back pressure turbine) Captive Power Plant - I, 3x60 MW Captive Power Plant - II and steam generating capacity of 660 MT/hour at Bokaro Steel Plant

ii) Oxygen Plant - II of Bhilai Steel Plant

iii) Salem Steel Plant (SSP), Salem

iv) Alloy Steels Plant (ASP), Durgapur

v) Visvesvaraya Iron & Steel Plant (VISP), Bhadravati

vi) Fertilizer Plant at Rourkela

vii) Indian Iron and Steel Company (IISCO)

The exact value of these assets will be known at the time of finalisation of Joint Venture.

(d) & (e): There is no proposal at present for disinvestment of Government's equity in SAIL.